

RAIDS IN DELHI BY ENFORCEMENT DIRECTORATE

†14. SHRI S. B. BOBDEY:
SHRI V. R. PARASHAR:
SHRI N. JOSEPH:
SHRIMATI VIDYAWATI
CHATURVEDI:
SHRIMATI SATYAWATI
DANG:
SHRI A. G. KULKARNI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Enforcement Directorate raided several business houses in Delhi during 1972 and if so, the names of the parties concerned and the amount of cash and valuables recovered; and

(b) the names of the business houses involved which are connected with the production and distribution of motion pictures?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):

(a) and (b) During the year 1972, the Enforcement Directorate raided 17 business houses in Delhi. From six of them some documents were seized. No amount of cash and valuables was recovered from any of them. None of the business houses raided is connected with the production and distribution of motion pictures. It would not be expedient to disclose the names of the business houses and of the parties, as it might hamper the investigation which is in progress.

†MORIA INVESTMENTS

15. SHRI S. B. BOBDEY:
SHRI V. R. PARASHAR:
SHRI N. JOSEPH:
SHRIMATI VIDYAWATI
CHATURVEDI:
SHRIMATI SATYAWATI
DANG:
SHRI A. G. KULKARNI:

Will the PRIME MINISTER be pleased to state:

(a) the action taken against Kalyan Basu of Moria Investments after was arrested in Calcutta; and

(b) the names of Indian industrial houses which are connected with Moria Investments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):

(a) Shri Kalyan Kumar Basu was arrested and produced on 23rd November 1972 before the Chief Presidency Magistrate, Calcutta. On 25th November, 1972, the Chief Presidency Magistrate granted him a bail of Rs. 1,00,000. Shri Basu filed two petitions before the Chief Presidency Magistrate one for the reduction of the amount of bail and the other challenging his arrest. Both the petitions were rejected. A revision petition on his behalf was then moved in the Calcutta High Court for reduction of the amount of bail. This petition was also rejected. Shri Basu furnished the required bail bond on 9th January, 1973, and was released from jail custody. After his release from jail, a further directive under Section 19(2) of the Foreign Exchange Regulation Act, 1947 was issued to him on 22nd January, 1973 calling for some information and documents relevant to the inquiry. Summons under Section 19F of the Act were also issued to him. Shri Basu has not replied to the notices but has moved the Calcutta High Court *inter-alia* challenging the vires of Sections 19(2) and 19F of the Foreign Exchange Regulations Act, 1947.

(b) The investigations are still in progress.

†ANGELO BROTHERS LTD.

26. SHRI BHOLA PRASAD: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply to Unstarred Question No. 486 given in the Rajya Sabha on 21st November, 1972 and state: